

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

Reserved On:11.10.2018

Pronounced on:12.10.2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Nem Singh  
Age 46 years  
S/o Shri Puse Ram, Group 'C',  
SBA-III  
Under Sr. Section Engineer (PS),  
Northern Railway,  
EMU Car Shed, Ghaziabad  
R/o 323, Gali No.3, Sain Vihar,  
By Pass Road, Ghaziabad. ... Applicant  
(By Advocate: Mrs. Meenu Mainee)

## Versus

## Union of India and Others: Through

1. General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Sr. Divisional Electrical Engineer,  
Northern Railway,  
DRM's Office,  
State Entry Road, New Delhi. ... Respondents

## **ORDER**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Mrs. Meenu Mainee, learned counsel for the applicant.

2. The applicant, a SBA-III under Sr. DEE/EMU Car Shed/Ghaziabad in the respondent-Northern Railway, filed the OA seeking quashing of the Annexure A-1 order dated 23.02.2018 whereunder, he was transferred and posted under CWM/Signal Workshop/Ghaziabad. It is submitted that the respondents, vide

the impugned transfer and posting order, changed the cadre of the applicant totally. It is further submitted that the EMU Car Shed is entirely a different cadre than the Signal Workshop, thereby the service conditions of the applicant are being changed adversely and his seniority and promotional chances would also be affected.

3. Though the learned counsel asserts that by virtue of the impugned transfer, the service conditions of the applicant are going to be changed adversely and to the disadvantage of the applicant, but failed to show any rule or instruction, in support of her submissions.

4. On the other hand, the impugned transfer order itself clearly indicates that the applicant's transfer is in the same scale of pay and capacity. The applicant also failed to state what is his seniority position prior to the date of the impugned transfer, how the same would be changed, after the transfer order is given effect to.

5. In the circumstances, we do not find any merit in the OA and accordingly the same is dismissed. No costs.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

RKS